

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

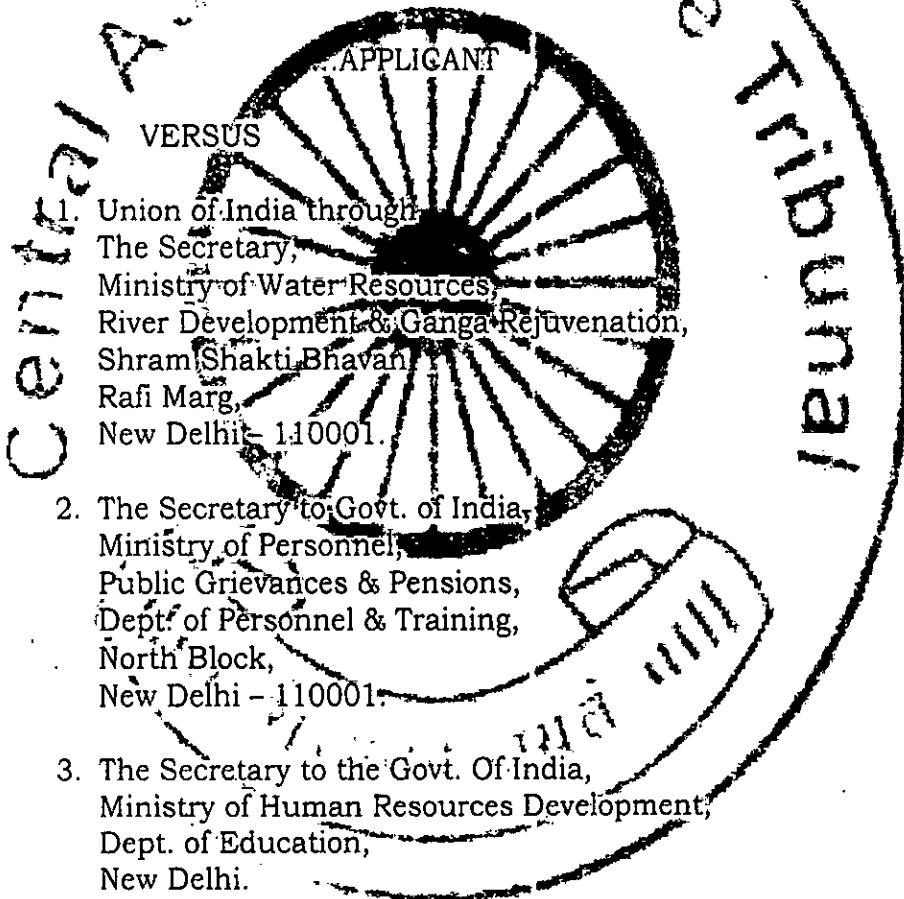
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No. OA 350/1474/2016

Date of order : 10.5.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member

MANOJ KUMAR PANI
S/o Shri Jitendra Nath Pani,
Serving as Principal,
Farakka Barrage Project
Higher Secondary School,
Farakka Barrage,
Dist. – Murshidabad,
West Bengal,
R/o Farakka Barrage
QR No. EE-22, Road-01,
Block-02,
Dist. – Murshidabad,
Pin – 742212.



1. Union of India through The Secretary, Ministry of Water Resources, River Development & Ganga Rejuvenation, Shram Shakti Bhawan, Rafi Marg, New Delhi - 110001.
2. The Secretary to Govt. of India, Ministry of Personnel, Public Grievances & Pensions, Dept. of Personnel & Training, North Block, New Delhi - 110001.
3. The Secretary to the Govt. Of India, Ministry of Human Resources Development, Dept. of Education, New Delhi.
4. The General manager, Farakka Barrage project, Govt. of India, PO – Farakka Barrage, Dist. – Murshidabad, Pin – 742212.
5. The Superintending Engineer, Circle No.I, Farakka Barrage Project, Govt. of India, PO – Farakka Barrage, Dist. – Murshidabad, Pin – 742212.

6. The Under Secretary to
Govt. of India,
Ministry of Water Resources,
River Development & Ganga Rejuvenation,
Shram Shakti Bhawan,
Rafi Marg,
New Delhi - 110001.

...RESPONDENTS.

For the applicant : Mr.K.Sarkar, counsel

For the respondents: Mr.R.Roychoudhury, counsel

O R D E R (ORAL)

Per Ms. Manjula Das, Judicial Member

Mr.K.Sarkar, Id. Counsel appeared on behalf of the applicant and Mr.R.Roychoudhury, Id. Counsel appeared for the respondents.

2. By making this OA the applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs :

- a) to direct the respondents to cancel, withdraw and/or rescind the memo dated 3.8.11 as contained in Annexure A/7 herein;
- b) to direct the respondents to count the past service of the applicant as Asst. Teacher of Kultikri S.C.High School, P.O. Kultikri, Dist. Paschim Medinipur during the period from 10.12.92 to 28.2.06 and as Headmaster of Tapsia Vidyasagar Sikshayatan (H.S.) School, Vill. & P.O. Tapsia, Dist. Paschim Medinipur during the period from 1.3.06 to 20.1.11 as qualifying service for pension and pensionary benefits under CCS (Pension) Rules, 1972 in terms of Ministry of Human Resource Development (Dept. of Education)'s letter dated 12.7.88 and Ministry of Water Resources letter dated 25.2.1991 and Ministry of Personnel, Public Grievances & Pensions, Dept. of Personnel & Training, Govt. of India's OM dated 4.11.15 as contained in Annexures A/14 & A/13 respectively.
- c) to direct the respondents to produce the entire records of the case before this Hon'ble Tribunal for effective adjudication of the issue involved herein;
- d) and to pass such further or other order or orders as to this Hon'ble Tribunal may deem fit and proper.

3. Both the ld. Counsels submitted in the Bar that grievances of the applicant have already been redressed.
4. Accordingly the OA stands disposed of as becoming infructuous. MA also stands disposed of. No order as to costs.

(MANJULA DAS)
JUDICIAL MEMBER

In

